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ITEM NO.802 Court 1 (Video Conferencing) SECTION XII

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

<u>Petition(s) for Special Leave to Appeal (C) No(s).1046/2022 @</u> <u>SLP(C)...D.No.2530/2022</u>

(Arising out of impugned final judgment and order dated 11-01-2022 in OSA No.1/2022 passed by the High Court of Judicature at Madras)

SPICEJET LIMITED

Petitioner(s)

VERSUS

CREDIT SUISSE AG

Respondent(s)

With <u>SLP(C)....D.No.2531/2022</u> <u>SLP(C)....D.No.2532/2022</u>

Date : 25-01-2022 These petitions were mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE A.S. BOPANNA HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Mukul Rohatgi, Sr.Adv.(Mentioned by) Mr. Atul Sharma, Adv. Mr. Abhinav Sharma, Adv. Mr. Alok Tripathi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

The Court is convened through Video Conferencing.

Upon being mentioned by Mr. Mukul Rohatgi, learned senior counsel for the petitioner, we deem it appropriate to direct the Registry to list these matters on 28.01.2022 before an appropriate Bench.

(SATISH KUMAR YADAV) DEPUTY REGISTRAR (R.S. NARAYANAN) COURT MASTER (NSH)